

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.577 of 2011

(Arising out of Order-in-Appeal No.35-36/BOL/2011 dated 07.04.2011 passed by
Commissioner(Appeal-IV) of Central Excise, Kolkata.)

Commissioner of Central Excise, Bolpur

(Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

...Appellant

VERSUS

M/s.Jai Balaji Industries Limited, Unit-IV

.....Respondent

(Banskopa, Rajbandh, Durgapur-713212.)

WITH

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APPEARANCE

Shri H.S.Abedin, Authorized Representative for the Appellant (s)

Shri S.Mohapatra, General Manager(Taxation) for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75318-75319/2021

DATE OF HEARING : 22 June 2021

DATE OF DECISION : 22 June 2021

P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of National Litigation Policy vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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